

**GOVERNMENT OF INDIA  
MINORITY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3361  
ANSWERED ON:14.12.2006  
CONSTITUTIONAL STATUS TO NCM  
Yadav Shri Baleshwar

**Will the Minister of MINORITY AFFAIRS be pleased to state:**

- (a) whether the Government is considering any proposal to grant constitutional status to the National Commission for Minorities;
- (b) if so, the details thereof; and
- (c) the time by which a final decision in this regard is likely to be taken?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI A.R. ANTULAY)

(a) to (b): Yes sir. The Constitution (One hundred and third amendment) Bill, 2004, to confer constitutional status on the National Commission for Minorities was introduced in the Lok Sabha on December, 2004. The Bill was referred to the Standing Committee on Social Justice and Empowerment for examination and report. The Standing Committee presented its Report to the Lok Sabha on 21st February, 2006.

(c): In view of the legal complexities and the sensitiveness of the issues involved, the report is being examined.